GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 5219 TO BE ANSWERED ON WEDNESDAY, THE 24th JULY, 2019

Legal Awareness

†5219. SHRI SUMEDHANAND SARSWATI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has conducted any survey to assess the awareness level of legal knowledge (especially about fundamental rights and human rights) of the people across the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor and the action taken by the Government in this regard;
- (d) whether the Government proposes to increase the legal awareness of the citizens of the country through any special drive or through television channels or any other media; and
- (e) if so, the details thereof and initiative taken/being taken in this regard and if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS, ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

Parts (a) to (c): National Legal Services Authority (NALSA) carries out mandate of legal awareness among the people across the country. Legal Services Programmes are devised by them keeping in view the specific needs of the

concerned area. While devising the programmes, inputs are taken from PLVs/VLEs working at the grass root level.

Parts (d) and (e): Legal Awareness is an important mandate of National Legal Services Authority (NALSA) under Legal Services Authorities Act, 1987. The Legal Services Authorities have been using the electronic and print media, such as Doordarshan/All India Radio/Community Radio/Films/Theatre, Street Plays, Puppet shows etc. for effective legal awareness/legal literacy programmes for the common people in the country. They have also been organising legal awareness programmes/legal literacy classes for weaker and marginalised sections of the society and also for students in the schools & colleges to spread legal awareness. In these camps/classes people are made aware about various laws and they are given legal assistance, if required.

Department of Justice conducted publicity and outreach campaign in the states of Uttar Pradesh, Bihar, North Eastern States, Jammu and Kashmir, West Bengal, Rajasthan and Delhi by way of display of approximately 3000 hoardings at Public Utility places, Bus shelters, Retail outlets of Public Sector Petroleum companies, Auto hood wraps, Bus panels etc.

Under the Access to Justice scheme in the nine North Eastern States and Jammu & Kashmir, various activities to create Capacity building and legal awareness of grassroot functionaries like Para Legal Volunteers (PLVs), Village Level Entrepreneurs (VLEs), Preraks of Sakshar Bharat Mission, College/school students, elected representatives has been undertaken by in collaboration with Institutions including the Women Commission, National Literacy Mission Authority – State Resource Centers, State Institute of Rural Development, State Legal Services Authority, Department of Law, Universities etc.